

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 2323/86

Date of decision: 8.7.93

ANIL KUMAR

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. J.K. Kaushik

: Counsel for the applicant.

Mr. G.P. Soral

: Counsel for the respondents.

CORAM:

Hon'ble Mr. B.B. Mahajan, Administrative Member

Hon'ble Mr. Gopal Krishna, Judicial Member

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER:

Heard the learned counsel for the parties.

2. The applicant had filed a suit in the court of learned Munsif (North), Kota which has been transferred to this Tribunal U/S 29 of Administrative Tribunals Act.

3. The applicant had applied for the post of Electric Fitter in the Electrical Department of the Railways in response to notification dated 21.7.84. He appeared in the written test but his name did not appear in the list of successful candidates notified on 22.12.84. He had filed the suit praying that the result of the written test announced on 22.12.84 may be declared illegal and no candidate who had been declared to have been passed in that test should be called for interview and no panel should be prepared and no appointment to the post of Electric Fitter should be made. No stay in this case had been issued.

4. The learned counsel for the respondents has stated that interviews in this case have already been held and panel was declared on 23.2.85 (Annexure R-4) and appointments have already been made on the basis of that panel.

5. <sup>accordingly</sup> The T.A. has thus become infructuous and the same is dismissed, with no order as to costs.

G.K.  
( GOPAL KRISHNA )  
Judicial Member

B.B. MAHAJAN  
Administrative Member